CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.238/MP/2024

: Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 Subject

read with Article 7.2 of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of dispute qua PCKL/ ESCOMs' illegal unilateral withholding of differential energy charges payable to

Adani for the period 1.4.2016 to 31.3.2019.

: Adani Power Limited (APL) Petitioner

Respondents : Power Company of Karnataka Limited and Ors.

Date of Hearing : 23.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, APL

Ms. Poonam Verma Sengupta, Advocate, APL

Shri Saunak Rajguru, Advocate, APL Shri Rajesh Jha, Advocate, APL

Shri Kumar Gaurav, APL

Shri M. G. Ramachandran, Advocate, PCKL

Ms. Bhabna Das, Advocate, PCKL Ms. Srishti Khindaria, Advocate, PCKL Shri Arpit Kumar Mishra, Advocate, PCKL

Shri Aneesh Bajaj, Advocate, PCKL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and accordingly, the matter was adjourned.

2. The Petition will be listed for hearing on **20.5.2025**.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)